NATIONAL COMPANY LAW TRIBUNAL **DIVISION BENCH CHENNAI**



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 28/07/2017 AT 10.30 AM

> PRESENT: SHRI Ch. MOHD SHARIEF TARIO, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/141/ (IB)/2017

NAME OF THE PETITIONER(S)

: JOIN UP CORPORATION

NAME OF THE RESPONDENT(S)

: SAFIRE MACHINERY COMPANY PVT LTD

UNDER SECTION

2.

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

Counsel for both +1-Counsel for both the parties present and submitted a joint Payment Plate Agreement dated 25.7.2017. The same is placed on record. However, the Counsel for the Petitioner submitted that in order to show bonafide, the Corporate Debtor is required to make an attempt to pay at least one installment within a reasonable time. Counsel for the Respondent submitted that if any negotiation in relation to the suggestion of the Counsel for the Petitioner is to be made, for that, time is required. Therefore, both the Counsel are directed to seek instructions for which time is granted. Put up on 10.8.2017 at 10.30. A.M.

of wiragagain. (S. Vijayaraghavan) Member (Technical)

Member (Judicial)

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